

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KAVED REALTY PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Kaved Realty Private Limited
2.	Date of Incorporation of Corporate Debtor	02/03/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200PN2012PTC142442
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	Office No. 531, clover center, moledina road, camp, Pune 411001
6.	Date of closure of Insolvency Resolution Process	21 April 2026
7.	Liquidation commencement date of Corporate Debtor	22 April 2026 (Order received on 02 May 2026)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Mr. Rajkumar Jaiswal Registration No: IBBI/IPA-001/IP-P-02598/2021-2022/13975
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 102, 1st Floor, Sangeetashram CHS, Saint Ramdas Road, Mulund East, Above Kadams Cafe, Mumbai City, Maharashtra ,40008 Email Id: iprajkumarjaiswal@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: Liq.krpl@gmail.com
11.	Last date for submission of claims	22 May 2026

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Kaved Realty Private Limited on 22 April 2026. However, the Copy of the order dated 22 April 2026, was received on 02 May 2026.

The stakeholders of Kaved Realty Private Limited are hereby called upon to submit their claims with proof on or before 22 May 2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

(In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.)

Date: 03 May 2026

Place: Mumbai



Rajkumar Jaiswal
Liquidator of Kaved Realty Private Limited
Reg No.: IBBI/IPA-001/IP-P-02598/2021-2022/13975

